

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

12
T.C.P No. 311/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES: Prakash Steels
V/s.
DBM Geotechnics & Constructions Pvt.Ltd.
HINDUSTAN Dorr-Oliver Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
12	Adv. Dinesh Masurkar	Adv. for Operational Creditor i/b. Adv. Tejas Despande	<i>Dmasurkar</i>

ORDER

TCP No. 311/ I&BP/NCLT/MB/MAH/2017

For having the Corporate Debtor stated that Insolvency Resolution Process has already been initiated against this Corporate Debtor in CP No.596/I&BP/ NCLT/ MAH/2017 dated 21.4.2017 in between **Bank of India v. Hindustan Dorr-Oliver Ltd**, this Petition is hereby dismissed as infructuous directing this Petitioner to make its claim before the IRP already appointed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)